

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 1117 OF 2024****IN THE MATTER OF:-**


NEWS ITEM TITLED "FROM OASIS TO FORSAKEN WHERE DID" APPEARING IN THE HINDUSTAN TIMES DATED 16.08.2024

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RESPONDENT:

THROUGH


Ms. Jyoti Mendiratta
(Counsel for the Respondent)
H-34, (Lower Ground Floor),
Jangpura Extension
New Delhi-110014

Dated: 06.12.2024
NEW DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 1117 OF 2024****IN THE MATTER OF:-**

NEWS ITEM TITLED "FROM OASIS TO FORSAKEN WHERE DID" APPEARING IN THE HINDUSTAN TIMES DATED 16.08.2024

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 IN COMPLIANCE WITH ORDER DATED 30.08.2024 PASSED IN THE CAPTIONED ORIGINAL APPLICATION.

MOST RESPECTFULLY SHOWETH:-

I, Shyam Sunder Kandpal, aged 57 years, working as Member Secretary, Wetland Authority, Delhi, Department of Environment, Govt. of NCT of Delhi, having office at I.P. Estate, New Delhi-110002, do hereby solemnly affirm and state as follows:-

1. That the present matter is pertaining to increased urban flooding in Delhi and its connection to the disappearance of water bodies in the capital.
2. That water bodies are spread over the entire area of Delhi. These water bodies are under the management and control of different authorities which have ownership of the land on which such water bodies exist.
3. That water bodies in Delhi are being maintained by different authorities under whose jurisdiction they fall and their maintenance is being done by the land owning agencies. It is submitted that reconciliation of 1045 water bodies in Delhi is completed through coordination with 16 land owning agencies in whose area the water body falls.

4. That the Hon'ble Delhi High Court in the matter WP(C) No. 9617/2022 titled as "Court on its own motion Vs. Govt. of NCT of Delhi & Ors. directed that, "It was informed that there are 1,367 water bodies (1,045 listed water bodies and 322 other water bodies identified through satellite imagery).
5. That the Hon'ble Delhi High Court vide order dated 08.04.2024 in WP(C) No. 9617/2022 directed to complete Ground Truthing of 1023 water bodies out of 1367 (including 322 identified through satellite imagery). Copy of the order dated 08.04.2024 is annexed herewith and marked as **ANNEXURE-A**.
6. That the Wetland Authority of Delhi has requested Revenue Department to complete Ground Truthing of water bodies and submit the data. Now the data is received from Revenue Department after ground truthing. Copy of the letter dated 24.04.2024 to all District Magistrates is annexed herewith and marked as **ANNEXURE-B**.
7. That as per the directions of Hon'ble Court, Revenue Department has carried out ground truthing of water bodies and submitted the report. Wetland Authority has directed to rejuvenate 631 number of water bodies out of 1045 listed water bodies in first phase through the land owning agencies. It is also to submit that 322 additional sites identified by GSDL were ground truthed by Revenue Department and as per the report only 43 numbers of sites were found visible on the field. Details are follows:-

S. Nos.	District	Total Number (1367)		Ground Truthing Report		Total No. of Water Bodies prioritized for rejuvenation in Ist Phase
		Listed Water Bodies (1045)	Sites identified through Satellite imagery by GSDL (322)	No. of Water Bodies prioritized for rejuvenation in Ist Phase (Out of 1045)	No. of sites requested to be entered in Revenue records. (Out of 322)	
1.	East	46	4	6	0	6
2.	North East	32	15	11	0	11
3.	Shahadara	28	9	6	1	7
4.	North	196	79	143	0	143
5.	North West	135	32	100	4	104
6.	South	135	55	64	14	78
7.	South East	50	17	22	4	26
8.	South West	274	56	209	7	216
9.	West	64	22	39	3	42
10.	New Delhi	62	12	17	3	20
11.	Central	23	21	14	7	21
Total		1045	322	631	43	674

8. That Wetland Authority of Delhi requested Revenue Department to map these new 43 number of water bodies and enter the same into the revenue records and further a plan may be made by land owning agency for the restoration/rejuvenation of the water body. If the water body pertains to other land owning agency same may be intimated to Wetland Authority. The reply from Revenue Department is awaited. Copy of the letter dated 26.11.2024 to all District Magistrates is annexed herewith and marked as **ANNEXURE-C**.
9. That the following action are being taken in compliance to Hon'ble Delhi High Court order dated 08.04.2024 :
- (i) Making entries of water bodies in revenue records, by assigning responsibilities of each of such water body to specific officer,

- who shall visit such water body every fortnight to ensure its upkeep.
- (ii) Committees responsible for ground truthing and rejuvenation of these water bodies and execution of projects at ground at District Level was constituted.
 - (iii) Cleaning of water bodies through de-silting and removing of floating and other invasive aquatic plant species.
10. That Wetland Authority of Delhi has requested to the concerned land owning agencies to clean the water bodies through de-silting and remove floating and other invasive aquatic plant species or else any other technology suiting local conditions and submit the report.
11. That last Meeting of Wetland Authority of Delhi has been conducted under the Chairmanship of Chief Secretary, GNCTD on 09.08.2024 and the District Magistrates were directed that completion of the restoration of water bodies has to be ensured through the District Committees formed by the Hon'ble Delhi High Court order dated 08.04.2024 (W.P(C) No. 9617/2022) and it shall be ensured without fail that the work is completed after removal of encroachment before 31.12.2024. Copy of minutes of meeting dated 09.08.2024 to all District Magistrates is annexed herewith and marked as **ANNEXURE—D**.
12. Wetland Authority of Delhi had directed the land-owning departments vide letter No.F.5(16)/WA/WB/DIRECTIONS/2023-24/3403-3400 dated 30.10.2024 to take several measures towards protection of water bodies under their jurisdiction as well as restoration and rejuvenation

of water bodies. Copy of directions dated 30.10.2024 to all District Magistrates is annexed herewith and marked as **ANNEXURE-E**.

13. It is humbly submitted that the Respondents have the highest respect and regard for the orders and majesty of this Hon'ble Court. The present status report along with its annexures is being placed before this Hon'ble Court for its consideration.



DEPONENT

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Delhi Secretariat
I.P. Estate, New Delhi-02

VERIFICATION:

Verified at New Delhi on this the 6th day of December, 2024 that the contents of the above status report are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



DEPONENT

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Delhi Secretariat
I.P. Estate, New Delhi-02



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§~A-43 & 44

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 7594/2018 & CM APPL. 30022/2018

COURT ON ITS OWN MOTION

..... Petitioner

Through:

versus

UNION OF INDIA & ORS

..... Respondents

Through:

Mr.Ripu Daman Bhardwaj, CGSC
with Mr.Kushagra Kumar and
Mr.K.Manaswini, Advocates for UOI.
Mr.Anuj Aggarwal, ASC with
Ms.Arshya Singh, Mr. Siddhant Dutt
and Mr.Yash Upadhyay, Advocates
for GNCTD.

Ms.Puja Kalra, Standing Counsel for
MCD.

Ms.Rashmi Chopra, Advocate for
DDA.

Mr. Tushar Sannoo, ASC for NDMC.

+ W.P.(C) 9617/2022

COURT ON ITS OWN MOTION

..... Petitioner

Through:

versus

GOVT. OF NCT OF DELHI AND ORS

..... Respondents

Through:

Mr.Anuj Aggarwal, ASC with
Ms.Arshya Singh, Mr. Siddhant Dutt
and Mr.Yash Upadhyay, Advocates
for GNCTD.

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Mr.Kirtiman Singh, CGSC with
Mr.Waize Ali Noor, Ms.Shreya
V.Mehra and Mr.Kartik Bajjal,
Advocates for UOI.

Mr.Tushar Sannoo, ASC for NDMC.
Ms.Malvi Balyan, Advocate with
Ms.Aarushi Behl, Advocate for
Ms.Sangeeta Bharti, Standing
Counsel for DJB.

Ms.Rashmi Chopra, Advocate for
DDA.

Mr.Sanjeev Sabharwal, Standing
Counsel for MCD.

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Date of Decision: 08th April, 2024**CORAM:****HON'BLE THE ACTING CHIEF JUSTICE****HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA****JUDGMENT****MANMOHAN, ACJ : (ORAL)**

1. Delhi has been facing the fury of river Yamuna in spate year after year with last year (2023) being particularly bad. Waterlogging, flooding and related collapse of civic services have become perennial issues.
2. We have heard the Chief Secretary, Government of NCT of Delhi ("GNCTD") at length on the previous dates of hearings, perused the presentation dated 26th February, 2024 and 15th March 2024 on the measures taken by the authorities to prevent water logging and improving water quality.
3. Clearly, the efforts have not yielded much result despite decades of judicial pronouncements and half-baked attempts by city administration to

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address endemic issues. There is an absolute lack of coordination between different agencies / departments. A mechanism to address the same with a unified command at an appropriate level of seniority, that can ensure inter-departmental / agency and inter-government coordination seamlessly, is the need of the hour.

(A) Integrated Drainage Management Plans (DMPs)

4. It is observed from the presentation dated 26th February, 2024 that neither any action has been taken on integrated drainage management system since the year 1995, nor any major modeling / remodeling / extension of drains has been done post 1995, even as the population of the Capital trebled during this period. It is seen from this presentation that a Drainage Master Plan prepared by IIT-Delhi over six years in 2018, was not acted upon by GNCTD till date.

5. This Court was informed that the PWD has awarded the consultancy work for preparation of Drainage Master Plan for Najafgarh Basin consisting of 63.06% of drainage area of Delhi on 10th June, 2023. It was stated that consultancy work for Barapullah Basin [having 24.28% of drainage area of Delhi] and for Trans-Yamuna Basin [having 12.66% drainage area of Delhi] is likely to be awarded shortly. It was informed that timelines for submission of Detailed Project Report (DPR) for the Drainage Management Plan (DMPs) by consultant for Najafgarh Basin is one year and for Barapullah Basin & Trans Yamuna Basin is six months after award of consultancy work.

6. The urgency for implementation of DMP cannot be emphasized enough; however, the apathy of the administration is evident in the



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aforenoted facts and hence it has become imperative that time bound directions are issued to GNCTD.

7. Therefore, the GNCTD is hereby directed to:

- (i) ensure that DPRs of DMPs for all the basins are finalized by 15th September, 2024, and
- (ii) take administrative decisions on such DPRs by 30th November, 2024 for initiating implementation on or before 31st December, 2024.

B) Multiplicity of Authorities for Management of Drainage System

8. The Chief Secretary has provided the details of the major drains which areas under:

Details of Storm Water Drains		
• Total Length	- 3740.31 km	
• PWD	- 2064.08 km	(55.18%)
• MCD	- 521.87 km	(13.95%)
• I&FC Deptt.	- 426.55 km	(11.40%)
• NDMC	- 335.29 km	(8.96%)
• DSIIDC	- 98.12 km	(2.62%)
• Others		
• DDA	- 251.30 km	(6.72%)
• DCB	- 39.68 km	(1.06%)
• NTPC & Old Agra Canal	- 3.42 km	(0.09%)

9. The aforesaid chart shows that the major storm water drains of about 3740.31 km in Delhi are managed by various agencies, under the

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jurisdiction of various governments. While PWD¹ and I&FC² Department under GNCTD manage 2064.08 km and 426.55 km, respectively, the local body MCD³ manages 521.87 km, NDMC⁴ under Government of India ("GoI") manages 335.29 km, DDA⁵ under GoI manages 251.30 km, DSIIDC⁶ a corporation under GNCTD manages 98.12 km and Delhi Cantonment Board under GoI manages 39.68 km and others manage 3.42 km. Further, there are twenty-two (22) open drains which are out-falling in river Yamuna. Not only this, even in case of such Drains, there are multiple agencies involved in the maintenance and operations of a single drain. For example, management of water regulators to stop backflow in case of increase of water in river Yamuna is managed by I&FC Dept. but pumping of sewage at such times is managed by MCD. Management of drain(s) by multiple agencies leads to blame game between agencies wherein one agency accuses others of shortfall in undertaking management activities. It also makes it difficult to fix responsibility on the erring officials and the brunt of the resultant chaos is borne by the State and its citizens due to the collapse of the infrastructure. There is no incentive for efficient management of the drainage system due to this administrative chaos. The city and its citizenry waits with apprehension when monsoons are approaching due to this mismanagement of drains while the administrative agencies have been adopting an Ostrich like approach wishing the flooding

¹ Public Works Department, GNCTD

² Irrigation and Flood Control Department, GNCTD

³ Municipal Corporation of Delhi

⁴ New Delhi Municipal Council

⁵ Delhi Development Authority

⁶ Delhi State Industrial and Infrastructure Development Corporation Ltd.

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won't happen. There is a need for a vision by the administrators to manage the present needs and anticipate the future.

10. We may also take judicial notice of the flooding of the carriageway and bungalows in the High Court pool at Purana Quila Road and Mathura Road in the 2023 monsoon. In this area as informed by PWD the storm water drain from India Gate to Yamuna River (passing through Purana Quila Road) is sectioned in six jurisdictions of four distinct authorities in the following manner:

- (i) India gate to Priya Nursey to NSCI Club Gate: Jurisdiction NDMC
- (ii) Purana Quila Road (Priya Nursery) to NSCI Club Gate to Petrol Pump: Jurisdiction PWD
- (iii) The road ahead of Petrol Pump to Gate No. 5 of ITPO, where drain no. 14 starts: Jurisdiction MCD
- (iv) Gate No. 5 to Open Nallah: Jurisdiction PWD
- (v) Open Nallah to Control Gate at Ring Road: Jurisdiction MCD
- (vi) Control Gate Ring Road to Yamuna River: Jurisdiction Irrigation and Flood Control Department.

11. Not only was this storm water drain flooded during the monsoons but the newly built tunnel connecting to Bharat Mandapam on the Purana Quila Road, which is maintained by Larsen and Toubro under the supervision of PWD was also flooded and closed for traffic during the said period.

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12. There is no dispute that multiplicity of authorities has resulted in mismanagement of drains. All such drains finally outfall in the river Yamuna, in the process, not only polluting it, but ultimately making the people of Delhi suffer.

13. The agencies have reported that due to control of multiple authorities, a consistent slope/level of the drain is not maintained. The report of the agencies leaves no manner of doubt that the flooding of water on the roads, tunnel and the bungalows is a clear consequence of multiple agencies being involved who are unable to harmonise the issue within themselves and find a resolution to the problem in question. Since the agencies admit that it is the multiplicity of authorities which has led to the problem at hand, it will only be in the fitness of things that only one authority/agency is placed in charge of operation, maintenance and control of the storm water drains in the City so that the problem at hand is resolved effectively.

14. Therefore, it is hereby directed that:

- (i) GNCTD shall assign the responsibility of management and operations of all twenty-two (22) open drains, which are out falling in river Yamuna, to one Department / Agency.
- (ii) The GNCTD shall identify such Department / Agency and orders be issued by 30th April, 2024.
- (iii) Such Department / Agency shall submit a report to this Court by 15th May, 2024, which shall, inter-alia, include assessment of quantity of silt in these twenty-two (22) drains; action plan for de-silting of such drains should be undertaken on a war footing and be completed by 31st



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December 2024 in 21 drains excluding Najafgarh drain and de-silting of Najafgarh drain shall be completed by 30th June, 2025. Further, removal of encroachments from such drains should be completed simultaneously.

- (iv) The nominated department must ensure an operative plan for regular repair and maintenance of such drains, including embankment of such drains; prevention of dumping of solid waste in such drains including (a) dissuading public from disposing garbage in such drains and (b) penal actions against defaulters; and bio-fencing and afforestation alongside such drains.
- (v) The need for a unified and centralized command is imperative and is hereby directed.

C) Rejuvenation of Water Bodies

15. It was informed that there are 1,367 water bodies (1,045 listed water bodies and 322 other water bodies identified through satellite imagery) out of which ground truthing has been completed for 344 water bodies. It was also informed that 272 water bodies have been restored, restoration of seventy-two (72) is in progress. It was informed that several water bodies, out of 1045 listed water bodies, do not exist on ground as on date.

16. Accordingly, the GNCTD is hereby directed:

- (i) To complete the geo-tagging and geo-referencing for ground truthing of remaining 1023 water bodies by 15th May, 2024.

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- (ii) The GNCTD shall ensure that estimates for rejuvenation of water bodies, after ground truthing, be prepared by 30th May, 2024.
- (iii) The tenders be floated once the Model Code of Conduct is over, and the works be awarded by 30th June, 2024.
- (iv) These works shall be completed by 31st December, 2024 after removing encroachments (if any).
- (v) Also, it is important to ensure that the rejuvenated water bodies are maintained properly and remain encroachment free. Therefore, the GNCTD shall take appropriate measures for making entries of waterbodies in revenue records, by assigning responsibilities of each of such water body to specific officer, who shall visit such water body every fortnight to ensure its upkeep.
- (vi) Also, public participation may be explored by the GNCTD in such operation and maintenance activities of water bodies.
- (vii) The following authorities shall be responsible for ground truthing and rejuvenation of these water bodies:
- (A) *At District Level:* A committee consisting of District Magistrate, Revenue Deptt. GNCTD; Deputy Commissioner, MCD (in case of NDMC include Secretary NDMC; and in case of Delhi Cantonment Board include CEO Delhi Cantonment Board); Superintendent Engineer DDA, Superintendent Engineer DJB and Superintendent Engineer I&FC Deptt. shall be responsible for execution of projects at ground for each of 11 Districts.



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(B) *At NCT of Delhi Level*: Integrated Drainage Management Cell (“IDMC”), which was constituted as per order of Hon’ble NGT dated 05th March, 2020 in OA No.06/2012 for remediation and management of drains, shall be responsible for execution of projects at ground.

D) Rain Water Harvesting (RWH)

17. The Unified Building Bye Laws 2016 for Delhi make it mandatory to provide for Rainwater Harvesting System (“RWH”) for new constructions above 105 sq. m. plot area for inclusive and sustainable green urban development. Further, this Court was informed about the incentivization given by the Delhi Jal Board (“DJB”) through subsidy and rebate in water bill to promote RWH systems. It was also informed that treated water from Sewage Treatment Plants (STPs) is used / planned to be used in such rejuvenated water bodies.

18. This Court was also informed that RWH system is yet to be installed at 1,362 Government buildings, where it is feasible to have RWH systems. The Chief Secretary acknowledged that there is a need to create appropriate Rain Water Harvesting Structures (RWHS) to catch the rain, where and when it falls, for drives to make check-dams, water harvesting pits, rooftop RWHS, etc.; removal of encroachments in and de-silting of water bodies to increase their storage capacity; removal of obstructions in the channels, which bring water to them from the catchment areas, etc.; using defunct and unused water bodies so as to put water back etc. with the active participation of the people.

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19. Therefore, the appropriate Government is hereby directed:
- (i) To ensure that RWH systems be provided at such 1362 remaining buildings by 30th September 2024.
 - (ii) All statutory authorities/municipal authorities/land owning agencies shall check the existence and functionality of RWH Systems before granting Occupation Certificate as per law.
 - (iii) Further, the GNCTD shall explore creating RWH systems / pits in low lying areas to capture the rainwater during the forthcoming monsoon session and ensure public participation to make it a mass movement. A report in this regard shall be placed before this Court within four weeks, which shall be executed within a period of three months.

E) Restoration and rejuvenation of Yamuna River Flood Plains

20. DDA in coordination with all concerned agencies is hereby directed to ensure removal of encroachments from Yamuna River Flood Plains. Delhi Police shall provide necessary force to the DDA as and when requested, to maintain law and order during such encroachment removal drives to remove encroachment from Yamuna Flood Plains.

21. Further, DDA shall submit an action taken report on development of ten bio-diversity parks / wetland areas in Yamuna River Flood Plain including an action plan with timelines for completion of pending projects. Cities and Towns around India, which have been developed along rivers, are doing horticulture and green development of river fronts for their citizens as symbols of urban pride.

22. DDA shall explore green horticultural development of river fronts and recreational zones with public amenities to increase public participation



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and awareness about rejuvenation of River Yamuna in accordance with extant guidelines.

23. It is necessary to do green development of the banks of the Yamuna as wetlands and public spaces, parks for open green spaces, access to civic amenities, zones of entertainment or playgrounds for the children. This will lead to buy-in by the common citizen, a sense of ownership and consequent pressures on the authorities to ensure maintenance. All this will go hand in hand with ecological restoration, maintenance, and protection of the flood plains.

24. A large number of religious devotees pray at different locations, discharging solid waste in the river water, adding to an already serious problem. Recognising this need of the residents of the State, DDA should construct select number of ghats or platforms on stilts along the riverbank, for such purposes to ensure that the devotees get space and the authorities are able to deal with the challenge of waste scientifically.

25. With respect to forty-four (44) number of court cases pertaining to encroachment in Yamuna River Flood Plain (a list of which is handed over by the Chief Secretary, GNCTD, in Court) pending before various Benches of this Court, let the Registry club all such cases and list all Division Bench cases before a Division Bench presided over by Hon'ble Ms. Justice Rekha Palli and all Single Bench cases before the Bench of Hon'ble Mr. Justice Dharmesh Sharma for early disposal in accordance with law.

F) Rejuvenation of River Yamuna

26. DDA, being the designated owner of the Yamuna Flood plains, is also hereby directed to ensure removal of construction waste / debris from

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the Yamuna river accumulated during constructions of bridges, rail lines, metro lines, regional rail network, etc. and for this purpose the DDA may call upon the concerned agencies like DMRC, PWD, NCRTC, MCD, etc. to remove such debris by 30th June, 2024 failing which DDA shall take up works for cleaning of such construction waste / debris at the cost of defaulters.

27. DDA shall also declare nodal officers for each stretch of the flood plain who would be responsible for sustained upkeep of their jurisdictional area free from encroachment and free of construction & demolition (“C & D”) waste.

28. MCD shall also develop a large facility of requisite capacity to convert 100% C & D waste generated in this city into aggregate (Rodi)/ tiles/paver blocks etc. for use in public infrastructure.

29. Bio-gas plants shall also be installed near all the nine authorised dairies in Delhi for creation of dry manure and biogas fuel / Compressed Biogas (CBG) production, for which an action plan along with timelines shall be prepared within a period of four weeks of passing of this order.

30. Further, during the recent flooding of river Yamuna, it has been observed that the 22 km stretch of Yamuna flowing through Delhi is no longer navigable. The riverbed is so high and the river so shallow that it can no longer support any aquatic life. Because of the high riverbed, every monsoon sees an overflow of the river water, many a times causing floods. We have been informed that the river has been consistently becoming shallow and hence lacks the capacity to carry excess water during the monsoon or maintain life during the rest of the year. Hence, we see the

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Yamuna becoming a veritable putrid drain, especially during the summer months.

31. DDA shall take up the matter with concerned authorities, such as Irrigation and Flood Control, National Ganga Mission etc., for carrying out controlled and scientific dredging for removal of silt both upstream and downstream and for creation of series of small ponds adjoining the river to improve the carrying capacity of the river Yamuna. This becomes more so important after the floods seen during the year 2023. This exercise shall be done on a war footing and be completed by 30th June, 2025. DDA, being an agency under GoI and the other concerned departments being under the jurisdiction of GoI as well as GNCTD, a mechanism for seamless coordination should be put in place within a period of four weeks of passing of this order.

32. Further, GNCTD is hereby directed to submit an action taken report to this Court to increase the existing capacity of STPs from 667 MGD to 964.5 MGD within a period of four weeks of passing of this order and to ensure that treated water from these STPs shall meet the prescribed norms viz., pH (5.5-9.0), BOD (10 mg/l), TSS (20 mg/l), COD (50 mg/l), N-Total (10 mg/l), Phosphorus Total (1 mg/l), NH4-N (5 mg/l) and Fecal Coliform (<230 MPN/100 ml), the existing capacity of STPs shall be increased from 667 MGD to 964.5 MGD by 31st March, 2025. It is not out of context to mention that such parameters were recommended by the Expert Committee and accepted by the National Green Tribunal ("NGT") vide its judgment dated 30th April, 2019 in OA No. 1069/2018 titled '*Nitin Shankar Deshpande vs. Union of India*'; and such decision of NGT was upheld by

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the Hon'ble Supreme Court vide its order dated 17th May, 2019 in Civil Appeal No. 5036 of 2019 titled '*Municipal Corporation of Greater Mumbai vs. Nitin Shankar Deshpande*'. This is required so that no untreated sewage is dumped into river Yamuna beyond 31st March, 2025 at any cost.

33. GNCTD is directed to undertake requisite work for capturing sewage in the unauthorised colonies and Jhuggi Jhopri (JJ) clusters as per its existing policy so as to ensure that 100% sewage can be captured and untreated sewage is not dumped into river Yamuna, but rather diverted to *in situ* waste treatment plants and only treated water is released into Yamuna.

G) Interconnection of storm water drains with sewerage network and vice versa

34. It is directed that GNCTD shall submit an action plan with timelines with regard to 121 points where storm water is still entering into sewerage drains, and 191 points where sewage is entering into storm water drains. All such interconnection points shall be tapped by 30th June, 2024.

H) Industrial Discharges—

35. It was informed that treated water from all 13 CETPs⁷ is meeting the prescribed standards and that two CETPs at Narela and Bawana are under upgradation by DSIIDC. It is however, observed that several unauthorized polluting industries are operating from residential areas in NCT of Delhi.

Therefore, the GNCTD is hereby directed:

- (i) To submit an action taken report and an action plan on such polluting industries, within a period of four weeks of passing of this order.

⁷ Common Effluent Treatment Plants

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2024:DHC:2874-DB



(ii) Surprise inspections shall be conducted on regular basis by cross functional teams belonging to MCD/ Revenue Dept. / Delhi Police/ DPCC/ DISCOMS etc. to identify such unauthorized polluting industries and submit a report, so that concerned officers who fail to stop such unauthorized polluting industries are held accountable.

(iii) It is to be ensured by the GNCTD that no industrial unit discharges its untreated effluent into open drains, and if any industrial unit fails to do so, the same shall be shut down and electricity & water connection of such industrial unit shall be disconnected.

36. It is emphasized here that efforts of rejuvenation of the Yamuna can be successful, if undertaken with sincerity and seamless coordination, sans a blame game, between all stakeholders, that includes the GoI, State Government, Municipal Bodies and others. The court has noted, as per the submission made by the Chief Secretary that BOD levels went down by 40% in Shahdara Drain and by 31% at ISBT in Yamuna in May, 2023 compared to May, 2022. Similarly, BOD levels went down by 37% in Najafgarh Drain during the same period.

37. On a month-on-month basis from January, 2023 to May, 2023, significantly noticeable and consistent improvements were noticed in the BOD levels in the water of the Drain and the River in comparison to the same months in the year 2022.

38. Carried out by the DPCC as per standard protocol of testing water samples at different locations, the BOD levels in the Najafgarh Drain that stood at 80 mg/l in January, 2022, came down to 53 mg/l in January, 2023.

W.P.(C) Nos.7594/2018 & 9617/2022

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2024: DHC: 2874-DB



The figure for May, 2022 stood at 76 mg/l that came down to 48 mg/l in May, 2023.

39. In case of Yamuna, at ISBT, after the Najafgarh Drain meets the river, BOD levels that stood at 42 mg/l in January, 2022, came down to 38 mg/l in January, 2023. The figure for May, 2022 stood at 55 mg/l that came down to 38 mg/l in May, 2023.

40. Similarly, in the Yamuna at the site after the Shahdara Drain meets the river, BOD levels that stood at 60 mg/l in January, 2022, came down to 56 mg/l in January, 2023. The figure for May, 2022 stood at 80 mg/l and came down to 48 mg/l in May, 2023.

41. Even during the intervening months of February, March and April, the figures for the year 2023 showed consistent decrease from the figures of corresponding months in 2022.

42. This underlines that efforts if undertaken seriously can yield results.

I) Water-logging points within the City

43. In its presentation the GNCTD has submitted details of the water logging points, as under:

Status of Water Logging

- Year-wise water-logging locations as per Delhi Traffic Police:
 - 2020 - 136
 - 2021 - 195
 - 2022 - 207
 - 2023 - 200
- W.r.t. 207 locations of the year 2022, PWD completed Short Term measures at 47 locations, and Long Term Measures at 55 locations. Long Term measures are in progress at 49 locations. 56 locations pertains to other Deptts. from which action taken report is being taken.
- 7 critical water-logging locations (viz. Minto Bridge, Pul Prahladpur Underpass, Ring Road opposite WHO, Jhangirpuri Metro Station Road, Under Zakhira Flyover, Loni Road Golchakkar, and Karala Kanjhawla) work completed on first 4 locations and will be completed by 31.05.2024 on remaining 3 locations

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W.P.(C) Nos.7594/2018 & 9617/2022

Page 17 of 20



2024: DHC: 2874-DB



(i) GNCTD is hereby directed to submit an action taken report and an action plan on 105 remaining water logging locations reported by the Delhi Traffic Police in 2022 where action is yet to be taken, as well as action taken report and an action plan on 200 water logging locations reported by the Delhi Traffic Police in 2023. Such action taken reports and action plans be submitted within a period of four (4) weeks of passing of this order.

(ii) An action taken report be also submitted for the remaining three major water-logging point (viz. Under Zakhira Flyover, Loni Road Golchakkar, and Karala Kanjhawla) within a period of four weeks of passing of this order.

44. Here again, it is underlined that Delhi Police, being under the GoI shall assist during implementation of such plans to ensure delivery of a well-managed City as opposed to vision of a City submerged in monsoons.

J) Usage of Technology for monitoring

45. It is observed that parameters of water in river Yamuna at several points are to be kept under monitoring to verify the outcome of efforts made for rejuvenation of River Yamuna. For this purpose, it is hereby directed:

- (i) The parameter of sewage of twenty-two (22) drains out falling in river Yamuna (before they fall in river Yamuna) along with parameters of treated water of every STP / DSTPs/ CETPs be monitored on real time basis.
- (ii) These parameters be checked on a real-time basis and data be available in public domain. Also, a centralized Command and

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W.P.(C) Nos.7594/2018 & 9617/2022

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2024:DHC:2874-DB



Control Centre would be required for real-time monitoring for these parameters and to decide interventions, so required.

- (iii) Accordingly, GNCTD shall take appropriate action for setting up of a robust parameters monitoring system by 30th June, 2024 for monitoring of such data on a real time basis and submit an action taken report to this Court within a period of four weeks of passing of this order.

K) Third Party Audit

46. To verify the actions taken by the concerned Agencies on ground, it is must to undertake third party Audits of all above mentioned works from independent agencies. This would ensure that the work done are realized at ground instead of being done on paper only. Therefore, necessary action shall be taken by the GNCTD, DDA and all other concerned agencies to undertake third party audit by Central Government or State Government or their PSUs / Agencies of all the works carried out in compliance of above-mentioned directions. First of such report of third party(s)audit shall be made available in the public domain by 30th June, 2024.

L) Action Taken Report

47. An action taken report be submitted by the IDMC for compliance of above mentioned directions, before this Court on last working day of every month. IDMC shall be jointly and severally responsible for implementation of above stated directions of this Court and is liable for any delay in implementation such directions. In case any difficulty in implementation of

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2024: DHC: 2874-DB



above mentioned directions are faced by the IDMC, then the IDMC shall approach this Court accordingly.

48. List the matter before Court on 20th May 2024.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

APRIL 8, 2024

js

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W.P.(C) Nos.7594/2018 & 9617/2022

Page 20 of 20

OFFICE OF THE WETLAND AUTHORITY
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
 "C" Wing, 6th Level, Delhi Secretariat Building, I P Estate, New Delhi 110002
 Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

MOST URGENT
HIGH COURT MATTER
TIME BOUND

No.F.1 (26)/WA/W.P.(C)-9617/2024-25/139-199

Date: 24/4/2024

To,

1. Distt. Magistrate (East), Room No.-06, L.M. Bundh, Shastri Nagar, Delhi – 31
2. Distt. Magistrate (North East), Nand Nagri, Opposite Gagan Cinema, Delhi – 93
3. Distt. Magistrate (Shahdara), Nand Nagri, Opposite Gagan Cinema, Delhi – 93
4. Distt. Magistrate (North), Room No-1, DM Office Complex, Alipur, Delhi-36
5. Distt. Magistrate (North West), DC North West Complex, Kanjhawala, Delhi- 81
6. Distt. Magistrate (South), M.B. Road, Saket, New Delhi – 68
7. Distt. Magistrate (South East), Old Gargi Building, Lajpat Nagar, IV, N. D.- 110024
8. Distt. Magistrate (South West), Old Terminal Tax Building, Kapashera, N.D.- 37
9. Distt. Magistrate (West), Old Middle School Bldg., Lawrence Rd., Rampura, Delhi-35
10. Distt. Magistrate (New Delhi), 12/1, Jam Nagar House, Sahajahan Road, N.D.- 11
11. Distt. Magistrate (Central), Old Employment Exchange, 14, Darya Ganj, N.D.- 02
12. Commissioner, MCD, 9th Floor, Dr. SPM Civic Centre, Minto Road, Delhi- 02
13. Secretary, New Delhi Municipal Council (NDMC), New Delhi – 110001
14. Chief Executive Officer, Office of Cantonment Board, Sadar Bazar, Delhi Cantt-10
15. Chief Engineer (HQ & QAC)/ Nodal Officer, Water Bodies, DDA, E-3, Ground Floor, Vikas Sadan, INA, New Delhi-110023
16. Chief Engineer-I&FC (Zone-1), LM Bund Office Complex, Shastri Nagar, Delhi –31
17. Sh. Anil Bharti, Superintending Engineer (WB), Nodal Officer, Water Bodies, Delhi Jal Board, A' Building, Varunalaya, Karol Bagh, New Delhi – 110005

Sub: Compliance of Hon'ble Delhi High Court Order dated 08.04.2024 in WP(C) No. 9617/2022 titled as "Court on its own motion Vs. Govt. of NCT of Delhi & Ors."

Sir/Madam,

Please find enclosed herewith order dated 08.04.2024 passed by the Hon'ble Delhi High Court in WP(C) No. 9617/2022 titled as "Court on its own motion Vs. Govt. of NCT of Delhi & Ors.

Hon'ble Delhi High Court directed that, *"It was informed that there are 1,367 water bodies (1,045 listed water bodies and 322 other water bodies identified through satellite imagery) out of which ground truthing has been completed for 344 water bodies.*

Accordingly, the GNCTD is hereby directed:

- (i) To complete the geo-tagging and geo referencing for ground truthing of remaining 1023 water bodies by 15th May' 2024. ***(District Magistrates to take action in coordination with land owning agencies and GSDL.)***
- (ii) The GNCTD shall ensure that estimates for rejuvenation of water bodies, after ground truthing, be prepared by 30th May' 2024. ***(The land owning agencies may seek the help from PWD).***

- (iii) The tenders be floated once the Model Code of Conduct is over, and the works be awarded by 30th June, 2024.
- (iv) These works shall be completed by 31st December, 2024 after removing encroachments (if any).
- (v) Also, it is important to ensure that the rejuvenated water bodies are maintained properly and remain encroachment free. Therefore, the GNCTD shall take appropriate measures for making entries of water bodies in revenue records, by assigning responsibilities of each of such water body to specific officer, who shall visit such water body every fortnight to ensure its upkeep.
- (vi) Also, public participation may be explored by the GNCTD in such operation and maintenance activities of water bodies.

The following authorities shall be responsible for ground truthing and rejuvenation of these water bodies:

At District Level:

A committee consisting of District Magistrate, (Revenue Deptt.) GNCTD; Deputy Commissioner (MCD) (in case of NDMC include Secretary NDMC; and in case of Delhi Cantonment Board include CEO Delhi Cantonment Board); Superintendent Engineer (DDA), Superintendent Engineer (DJB) and Superintendent Engineer (I&FC Deptt.) shall be responsible for execution of projects at ground for each of 11 Districts.

It is requested to comply with the directions of Hon'ble Delhi High Court and send an action taken report to this office on an emergent basis.

Encls: as above


Member Secretary
Wetland Authority of Delhi

No.F.1 (26)/WA/W.P.(C)-9617/2024-25/ 139-191

Date: 24/4/24.

Copy for necessary action to:-

1. Sh. Anil Kumar Gupta, Nodal Officer, Water Bodies, Municipal Corporation of Delhi (MCD), 9th Floor, Dr. SPM Civic Centre, Minto Road, Delhi- 110002
2. Director (Panchayat), 1, Kripa Narain Marg, Delhi – 110054
3. Sh. Sharvan Kumar, SE/Nodal Officer, Water Bodies, PWD, South Maintenance Circle-(M44), Sukhdev Vihar, New Delhi -110025
4. Sh. Manish Kumar, SE, Nodal Officer, Water Bodies, CPWD, Vigyan Bhawan Circle, N.D-11
5. DCF, South Forest Division, Near Karni Singh Shooting Range, Tuglaqabad, Delhi- 66
6. DCF, West Forest Division, Mandir Marg, Delhi- 60
7. DCF, North Forest Division, Kamla Nehru Ridge, Delhi-07
8. DCF, Central Forest Division, Kamla Nehru Ridge, Delhi-07
9. Surveyor Officer / Nodal Officer-Water Bodies, ASI Delhi Circle, GPO Complex, 3rd Floor, Block - D, Puratatava Bhawan, INA, New Delhi-110023

10. HOO, Deptt. of Archaeology, GNCTD, Department of Archaeology, Vikas Bhawan - II, 'B' Wing, IInd Floor, Civil Line, Delhi - 110054
11. C.E.O, Delhi Wakf Board, GNCTD, Vikas Bhawan-II, A-Wing, 7th Floor, Upper Bela Road, Delhi- 54
12. Superintending Engineer, Nodal Officer, Water Bodies, DUSIB
13. Sh. Pawan Aggarwal, Executive Engineer (CD-12)/Nodal Officer-Water Bodies, DSIIIDC, DSIIIDC Site office, Auchandi road, Bawana, Delhi-110039
14. Registrar, Jawaharlal Nehru University, New Delhi - 110067
15. Nodal Officer- Water Bodies, Jawahar Lal University (JNU), New Delhi - 110067
16. Sh. Anuj Gaur, Executive Engineer (CD-II), Nodal Officer, Water Bodies, Indian Institute of Technology (IIT), Hauz Khas, New Delhi - 110016
17. Sh. Kulveer Singh, AGM (Civil), NTPC Ltd., Badarpur Thermal Power Station, Mathura Road, New Delhi -110003

Copy to:-

1. Vice Chairman, DDA, 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi - 110023
2. Divisional Commissioner-cum-Secretary (Revenue), Revenue Deptt., GNCTD, 5, Sham Nath Marg, Delhi -11005
3. Commissioner, MCD, 9th Floor, Dr. SPM Civic Centre, Minto Road, Delhi- 02
4. Pr. Secretary (I&FC), Transport Deptt, GNCTD, 2nd Floor, 5/9, Under Hill Road, Delhi - 54
5. CEO, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Karol Bagh, N. Delhi-05
6. Additional Principal Chief Conservator of Forests, Deptt. of Forests and Wildlife
7. Vice Chancellor, Jawaharlal Nehru University, New Delhi - 110067
8. Director & Officiating Chairman, IIT, Hauz Khas, New Delhi - 110016
9. C.E.O, Delhi Wakf Board, GNCTD, Vikas Bhawan-II, A-Wing, 7th Floor, Upper Bela Road, Delhi- 54
10. Director General, CPWD, A-Wing, Room No.- 111, Nirman Bhawan, New Delhi-11
11. Engineer in Chief, PWD, 12th Floor, MSO Building, I.P. Marg, New Delhi - 110002
12. MD, DSIIIDC, N-Block, Bombay Life Building, Connaught Circus, New Delhi-01
13. CMD, NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi - 110003
14. CEO, DUSIB, Punarwas Bhawan, I.P. Estate, New Delhi-110002
15. Member Secretary, Delhi Pollution Control Committee (DPCC), 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006.
16. HOO, Deptt. of Archaeology, GNCTD, Department of Archaeology, Vikas Bhawan - II, 'B' Wing, IInd Floor, Civil Line, Delhi - 110054
17. Superintending Archaeologist, Archaeological Survey of India, GPO Complex, Block-D, IIIrd Floor, Puratatva Bhawan, INA, New Delhi - 110023
18. OSD to Chief Secretary, Delhi, GNCTD
19. P.S. to Pr. Secretary (Env.), GNCTD


Member Secretary
Wetland Authority of Delhi

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT
 GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
 "C" Wing, 6th Level, Delhi Secretariat Building, I P Estate, New Delhi 110002
 Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (26)/WA/W.P.(C)-9617/2024-25/ 3675-82

Date: 26/11/2024

To,

1. Distt. Magistrate(Shahdara),Nand Nagri, Opposite Gagan Cinema, Delhi -93
2. Distt. Magistrate (South), M.B. Road, Saket, New Delhi - 110068
3. Distt. Magistrate (South East), Old Gargi Building, Lajpat Nagar, IV, N. Delhi -24
4. Distt. Magistrate (South West), Old Terminal Tax Building, Kapashera, N.D.- 37
5. Distt. Magistrate (North West), DC North West Complex, Kanjhawala, Delhi- 81
6. Distt. Magistrate (West), Old Middle School Bldg.,LawrenceRd.,Rampura, Delhi-35
7. Distt. Magistrate (New Delhi), 12/1, Jam Nagar House, Sahajahan Road, N.D.- 11
8. Distt. Magistrate (Central), Old Employment Exchange, 14, Darya Ganj, N.D.- 02

Sub: WP(C) No. 9617/2022 titled as "Court on its own motion Vs. Govt. of NCT of Delhi & Ors.

Sir,

Reference order dated 08.04.2024 passed by the Hon'ble Delhi High Court in WP(C) No. 9617/2022 titled as "Court on its own motion Vs. Govt. of NCT of Delhi & Ors.

Hon'ble Delhi High Court directed that, "It was informed that there are 1,367 water bodies (1,045 listed water bodies and 322 other water bodies identified through satellite imagery).

As per the directions of Hon'ble Court, Revenue Department has carried out ground truthing of water bodies. As per ground truthing report submitted by Revenue Department, it is seen that 43 number of water bodies out of 322 (attached) sites were found visible on the field. Details are given below:-

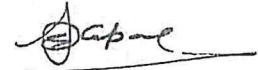
S. Nos.	District	Ground Truthing Report	
		Sites identified through Satellite imagery by GSDL (322)	No. of sites where water found (Out of 322)
1.	East	4	0
2.	North East	15	0
3.	Shahadara	9	1
4.	North	79	0
5.	North West	32	4
6.	South	55	14
7.	South East	17	4
8.	South West	56	7
9.	West	22	3
10.	New Delhi	12	3
11.	Central	21	7
Total		322	43

It is requested that these water bodies may be mapped and entered in to the revenue records by your office and further a plan may be made by land owning agency for the restoration/rejuvenation of the water body. If the water body pertains to other land owning agency same may be intimated to this office as well as to land owning agency. The format for preparing brief document is attached herewith.

A report may be sent this office after doing needful.

This may please be treated as **Most Urgent**.

Encls: As above



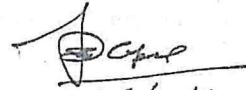
(Shyam Sundar Kandpal)
Member Secretary
Wetland Authority of Delhi

No.F.1 (26)/WA/W.P.(C)-9617/2024-25/ 3675-82

Date: 26/11/2024

Copy to:-

1. Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi- 110054.
2. PS to Pr. Secretary (E & F), GNCTD



26/11/24
(Shyam Sundar Kandpal)
Member Secretary
Wetland Authority of Delhi

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI
"C" Wing, 6th Level, Delhi Secretariat, I.P. Estate, New Delhi – 110002
Tele- 011-23392736, Email : ceodpgsenv.delhi@nic.in
Website: <http://dpgs.delhigovt.nic.in>

F. No.F5(16)/WA/WB/DIRECTIONS/2023-24/ 3258-3298. Dated: 10/10/2024,

**MINUTES OF THE SIXTH MEETING OF THE WETLAND AUTHORITY OF DELHI,
GNCTD HELD UNDER THE CHAIRMANSHIP OF CHIEF SECRETARY, DELHI ON
FRIDAY, 09.08.2024 AT 3:00 PM.**

Sixth meeting of the Wetland Authority of Delhi (WAD), GNCTD was held under the Chairmanship of Chief Secretary, Delhi with the members of Wetland Authority and water body owning agencies/their nominees looking after management of water bodies on Friday, 09.08.2024 at 3:00 PM in the Conference Hall- 2, Delhi Secretariat Building, New Delhi. List of participants is annexed as Annexure A.

With the permission of the Chief Secretary, the Member Secretary of the Authority Dr. Suneesh Buxy, CEO, DPGS welcomed the members of the authority and highlighted the main issues taken up by the authority in previous meetings.

Thereafter, Dr. K.S. Jayachandran, Spl. Secretary (Environment) gave a presentation on the progress made in conservation and management of Wetlands as well as the action taken in pursuance of previous meeting of the Authority.

The Authority was briefed about the judicial directions towards protection of water bodies such as Hon'ble Supreme court of India's orders in Writ Petition (s) (Civil) No(s). 230/2001 directing protection of water bodies in compliance with Wetlands (Conservation and Management) Rules, 2017. Similarly Hon'ble NGT, in OA No. 325/2015, (Lt. Col. Sarvadaman Singh Oberoi Vs. Union of India & Ors.) had directed preparation of action plans for restoration of all wetlands, and observed that there can be no dispute that water bodies play significant role in recharge of ground water, preventing soil erosion, harnessing rain water and maintaining micro-climate in area, and need for conservation and protection of water bodies is thus obvious.

The statutory duties of the Authority under the Wetland Rules-2017 including its mandate was apprised to the members of the Authority. The progress made so far against these statutory duties were apprised to the Authority as presented below:-

1. Listing of Wetlands

1.1 The Authority has so far listed 1045 Wetlands in Delhi based upon the reports of Court Commissioner (Water Bodies), Hon'ble Delhi High Court and Departmental submissions and UID numbers were allotted to 1045 water bodies.

1.2 The listing of the second tranche of 322 water bodies reconciled through satellite imagery of GSDL, Jal Shakti Ministry's First Census Report is in progress. The authority directed that the listing be completed expeditiously.

[Action: Wetland Authority of Delhi]

2. Preparation of Brief Documents

2.1 The Authority was briefed that 710 brief documents has so far been prepared in coordination with the land owning department.

2.2 Chief Secretary, Delhi directed preparation of brief documents for 674 water bodies which have been ground truthed recently so that their notifications can be examined.

[Action: Wetland Authority of Delhi,
District Magistrates and Land owning departments]

3. Recommendation of Wetlands for regulation

3.1 It was informed that Technical Committee consisting of six wetland experts was formed on 01.07.2021 and so far seven meetings were held and as a result 20 water bodies were prioritized for immediate notification. The authority directed that the prioritized water bodies should be processed for immediate notification.

[Action: Wetland Authority of Delhi]

4. Notification

- 4.1 It was briefed that draft notification of three water bodies such as Sanjay Lake, Smriti Van (Vasant Kunj) and Tikri Khurd Lake were sent to DDA for comments. DDA had replied that that area of Sanjay Lake and Smriti Van (Vasant Kunj) already notified under Forest Act 1927.

[Action: DDA]

- 4.2 Chief Secretary queried about the said notifications and asked DDA to confirm whether final notification under Forest Act has been completed.
- 4.3 Draft notification of the fourth wetland which is Welcome Jheel, was sent to MCD for comments and their comments are being examined.
- 4.4 It was decided that notification of prioritized water bodies be expedited so that their long term protection is ensured.
- 4.5 Additional Chief Secretary (IFCD) mentioned that the comments from the land owning agencies on draft notification should not be open ended and should be time bound given a period of 30 days so that the notification of prioritized water bodies can be expedited.

[Action: Wetland Authority of Delhi]

5. Comprehensive Digital Inventory

- 5.1 It was briefed that the Govt. of India web portal acts as single point access system that synthesizes information on wetland sites, projects, initiatives and trainings. Till now 473 Brief Documents has been uploaded on Wetlands of India portal, by the Wetland Authority.

6. Restoration Actions

6.1 The Authority was briefed that restoration actions are encouraged and monitored in coordination with 16 water body owning agencies. Out of 1367 water bodies, all the water bodies were ground truthed and it was found that 674 water bodies were found existing on the ground. In terms of the land owning department, DDA hosted the largest number of water bodies (822), while in terms of the district-wise distribution, South West district had the maximum which is 216 number of water bodies. The breakup of remaining 693 water bodies was also briefed to the members of the Authority

6.2 The Hon'ble High Court of Delhi in Hon'ble HC WP (C) 7594/2018) order dated 08.04.2024 had directed Revenue Department to prepare estimates for restoration of water bodies after ground truthing for which the time lines were 30.05.2024.

6.3 Chief Secretary directed IFCD Deptt. to undertake the rejuvenation of 674 water bodies on a war footing, and District Magistrates should ensure compliances of the Hon'ble Delhi High Court .

[Action: IFCD & District Magistrates]

6.4 The budgetary funding for restoration of water bodies may be sourced from the Gramodaya Scheme as far as urban areas are concerned; while DVDB can fund in areas where Gramodaya Scheme will not be able to fund.

[Action: District Magistrates & Development Deptt.]

6.5 The Hon'ble Delhi High Court had also directed that appropriate measures shall be taken for making entries of water bodies in revenue records by assigning responsibilities of each of such water body to specific officer, who shall visit such water body every fortnight to ensure its upkeep and proper maintenance. District Magistrates were directed to ensure complete action in this regard in letter and spirit.

[Action: District Magistrates]

- 6.6 The District Magistrates were also directed to explore public participation for operation and maintenance activities of water bodies in accordance with direction of said Hon'ble High Court order.

[Action: District Magistrates]

- 6.7 The Hon'ble Delhi High Court had also held Committee responsible for ground truthing and rejuvenation of these water bodies and execution of projects at ground at District Level for each of 11 Districts consisting of: District Magistrate, Revenue Deptt. GNCTD; Deputy Commissioner, MCD (in case of NDMC include Secretary NDMC; and in case of Delhi Cantonment Board include CEO Delhi Cantonment Board); Superintendent Engineer DDA, Superintendent Engineer DJB and Superintendent Engineer I&FC Deptt.

- 6.8 The District Magistrates were directed that completion of the restoration of water bodies has to be ensured through the District Committees formed by the Hon'ble Delhi High Court order dated 08.04.2024 (W.P(C) No. 7594/2018) and it shall be ensured without fail that the work is completed after removal of encroachment before 31.12.2024.

[Action: District Magistrates in coordination with land owning departments]

- 6.9 Special Secretary (Environment) also presented Hon'ble National Green Tribunal's order dated 01.06.2020 (OA No. 325/2015) regarding restoration/creation of model ponds wherein all District Magistrates were directed to ensure as far as possible atleast one pond/water body must be restored in every village. Seven Districts has already identified 118 wetlands so far and the remaining District Magistrates was directed to comply with Hon'ble NGT's direction. The identified model ponds shall be monitored by the District Magistrates.

[Action: District Magistrates]

7. Directions to land owning agencies under Wetlands (Conservation and Management) Rules, 2017.

7.1 One of the statutory duties of Wetland Authority of Delhi is to issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies. Draft directions to ensure that certain activities (encroachments, C&D/sewage disposal, permanent construction) shall be prohibited within wetlands, and that prohibited activities are taken cognizance of, swiftly acted upon and removed, if needed through existing mechanisms of STF for encroachment removal. The Authority discussed the draft direction and approved the same.

[Action: Wetland Authority of Delhi]

7.2 Pr. Secretary (Environment) also felt that the work estimation of restoration should be based upon low cost restoration techniques completely in line with the restoration guidelines released by CPCB and Ministry of Jal Shakti and highly capital intensive activities such as concretization and boundary wall construction should be avoided.

[Action: IFCD & District Magistrates]

7.3 GSDL was directed to purchase DGPS and give necessary training to the District Magistrates so that water bodies are properly geo-fenced and referenced. Pr. Secretary (Environment) informed that DPCC should also do the procurement of DGPS and provide to District Magistrates.

[Action: GSDL & DPCC]

8. Protection of Major Wetlands

Tikri Khurd :

8.1 DDA is already under Hon'ble NGT directions to remove encroachments and undertake beautification of the water body. DDA has undertaken several encroachment removal drives, and as per information available with the authority 2 bighas land (2000 Sq. yards) of encroachment have been removed. DDA was directed to submit the total area of encroachments in the lake and the encroachment removal plan.

[Action: DDA]

Najafgarh Jheel :

- 8.2 Additional Chief Secretary (IFCD) mentioned that there are three drains from Haryana emptying polluted waters into the Najafgarh Jheel and IFCD had written a letter in this regard to Haryana State Govt. He desired that the comments of IFCD be also factored in future deliberations on the issue.

Bhalswa Lake :

- 8.3 DDA is already under directions of Hon'ble NGT case OA No. 105/2021 disposed off on 21.05.2021 to plan remedial measures needed to be undertaken by concerned department:

- 1) Cow dung from diary owners into storm water drain into lake into damage storm water drain - Interceptor drain to intercept incoming dung into supplementary drain (DJB)
- 2) DJB was constructing RCC box drain for trapping (2022)
- 3) Repair of damaged storm water drain by PWD
- 4) Construction of damaged boundary wall by DDA along Bhalswa dairy village

It was informed that Hon'ble Delhi High Court is also monitoring the rejuvenation of Bhalswa Lake in OA No. 105/2021 where the Hon'ble High Court directed *the* Chief Secretary to take note of the newspaper reports pertaining to drying up of Lake Bhalswa and threat of encroachment in the said area.

DDA, DJB and PWD were directed to expedite necessary actions and submit action taken reports and ensure compliance to Hon'ble NGT and Hon'ble Delhi High Court's directions.

[Action: DDA, DJB & PWD]

9. Grievance framework

9.1 The Authority was informed that Grievance Committees were constituted in every District vide Authority's order dated 01.07.2021 with the mandate as a mechanism for hearing the grievances raised by the public on wetlands falling under their respective jurisdiction. Major Grievances related to water bodies was briefed to the Authority and are presented as below alongwith concerned districts:-

- Mamoor pur (District: North)
- Ghewara ((District: North West)
- Hiranki (District: North)
- Prasad Nagar Lake (District: North)
- Pooth Khurd (District: North)
- Holambi Khurd (District: North)
- Lam Pur (District: North)
- Najafgarh Jheel (District: South West)
- Mayapuri (District: South West)
- Ashoka Park, New Friends Colony (District: South East)
- Mundka (District: West)

9.2 The major issues in these water bodies were sewage discharge and solid waste dumping. District Magistrates were directed to take up such disturbed water bodies on priorities for restoration.

[Action: District Magistrates]

9.3 To deal with the manpower shortage in the Wetland Authority of Delhi, the Authority requested the Services Department to post one Section Officer and one Assistant Section Officer on diverted capacity.

[Action: Services Department]

9.4 The Authority approved the proposal to engage an institution, organization or public agency, to assist the authority in coordination, monitoring of implementation of action plans through various line departments, undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands

[Action: District Magistrates and All land owning agencies]

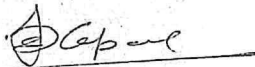
- 9.5 Pr. Secretary (Environment) the Vice Chairman of the Authority reiterated that District Magistrates need to be proactive and utilize the existing mechanisms such as District Committees constituted by the Hon'ble High Court as well as the statutory institutional mechanism of District Grievance Committees constituted by Wetland Authority of Delhi vide order dated 01.07.2021.
- 9.6 Concluding the meeting, Chief Secretary directed that 674 water bodies existing on the field are now the immediate priority and they shall be geo tagged on a mission mode in one month incorporating all boundary coordinates alongwith the Khasra Numbers and ensure restoration of the water bodies as per Hon'ble Delhi High Court.

[Action: District Magistrates]

- 9.7 Chief Secretary further directed that the District Magistrates shall be the custodian of the water bodies and ensure that the directions of the Authority as well as the crucial order of the Hon'ble Delhi High Court dated 08.04.2024 (WP (C) 7594/2018) are complied with, in the letter and spirit, without fail.

[Action: District Magistrates]

The meeting ended with thanks to the Chair.


10/10/2024
Member Secretary
Wetland Authority of Delhi

F. No.F5(16)/WA/WB/DIRECTIONS/2023-24/ 3258-3298.

Dated: 10/10/2024

To,

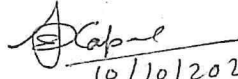
1. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi (Member)
2. Commissioner, MCD, 9th Floor, Dr. SPM Civic Centre, Minto Road, Delhi- 02 (Member)
3. Commissioner-cum-Secretary (Dev.), Development Department, GNCTD, Under Hill Road, Delhi-110054 (Member)
4. Secretary (Revenue)/Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi-54 (Member)
5. The Pr. Secretary (Environment), Department of Environment, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi (Member)
6. The Pr. Secretary (PWD), Public Works Department, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi (Member)

- 64
7. The Pr. Secretary (I&FC), Irrigation & Flood Control Department, GNCTD, Under Hill Road, Delhi- 54 (Member)
 8. The Secretary (Deptt. of Fisheries), Fisheries Department, GNCT of Delhi, Under Hill Road, Delhi- 54 (Member)
 9. The Secretary (UD), Deptt. of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi (Member)
 10. The Secretary (Tourism), Department of Tourism, Govt. of NCTD, Vikas Bhawan-II, Delhi (Member)
 11. The Chief Executive Officer, Delhi Jal Board, Govt. of NCT of Delhi, Varunalaya, Jhandewalan, New Delhi (Member)
 12. Principal Chief Conservator of Forest, Govt. of NCT of Delhi, Vikas Bhawan, New Delhi (Member)
 13. All District Magistrates, Govt. of NCT of Delhi
 14. Addl. PCCF of the regional office of Ministry of Environment, Forest & Climate Change, Lucknow (Member)
 15. Member Secretary, Delhi Pollution Control Committee, GNCTD, ISBT Building, Delhi (Member)
 16. Director, Delhi Zoo, Zoological Garden of Delhi, Mathura Road, New Delhi (Member)
 17. CEO, DPGS, Department of Environment, GNCTD, C-Wing, 6th Level, Delhi Secretariat Building, New Delhi – 110002 (Member)
 18. Member Secretary, Biodiversity Board of UT, Delhi (Member)
 19. CEO, Delhi Cantonment Board, Kirby Place, New Delhi (Member)
 20. Sh. Manu Bhatnagar, Pr. Director, INTACH, 71, Lodi Estate, New Delhi-110003 (Member)
 21. Prof. S.K. Singh, Delhi Technological University (DTU), Shahbad, Daulatpur, Bawana Road, Delhi-110042 (Member)
 22. Sh. I.H. Khan, PCCF (Retd.), E-87/1, Abul Fazal Enclave-I, IIIrd Floor, Jamia Nagar, New Delhi-110025 (Member)
 23. Dr. Man Singh, Professor & Project Director, Water Technology Centre, Indian Agricultural Research Institute (IARI), Janak vihar, Pusa, New Delhi- 110012 (Member)
 24. Managing Director, Geo Spatial Data Ltd. (GSDL), Govt. of NCTD, Vikas Bhawan-II, Delhi (Member)
 25. Head of Delhi unit of CGWB, Central Ground Water Board, New Delhi (Member)
 26. Superintending Archaeologist, Archaeological Survey of India, GPO Complex, Block-D, IIIrd Floor, Puratatva Bhawan, INA, New Delhi – 110023 (Member)
 27. Director (Environment), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002 (Member)
 28. Director General, CPWD, A-Wing, Room No.- 111 , Nirman Bhawan, New Delhi-110011
 29. Secretary (ACL)-cum-HOD (Archaeology), GNCTD, Department of Archaeology, Vikas'B' Block, II floor, Vikas Bhawan-2, Upper Bela Road, Civil Lines, Delhi-110054
 30. Managing Director, DSIIIDC, N-36, Bombay Life Building, Connaught Circus, New Delhi -110001
 31. CEO, DUSIB, GNCTD, 'C'Wing, 4th Floor, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-54
 32. C.E.O, Delhi Wakf Board, GNCTD, Vikas Bhawan-II, A-Wing, 7th Floor, Upper Bela Road, Delhi- 54
 33. Vice Chancellor, Jawaharlal Nehru University, New Delhi – 110067
 34. Director General, Archaeological Survey of India (ASI), Dhरोhar Bhawan, 24- Tilak Marg, New Delhi-110001
 35. Registrar, Indian Institute of Technology (IIT), HauzKhas, New Delhi – 110016
 36. DCF, South Forest Division, Near Karni Singh Shooting Range, Tuglaqabad, Delhi- 66
 37. DCF, North Forest Division, Kamla Nehru Ridge, Delhi- 07
 38. DCF, West Forest Division, Mandir Marg, Delhi- 60
 39. DCF, Central Forest Division, Kamla Nehru Ridge, Delhi-07

40. Sh. Sanjay Kumar Khare, Chief Engineer (HQ & QAC)/ Nodal Officer, Water Bodies, DDA, E-3, Ground Floor, Vikas Sadan, INA, New Delhi-110023
41. Sh. Anil Kumar Gupta, Chief Engineer, MCD/(Nodal Officer, Water Bodies), 9th Floor, Dr. SPM Civic Centre, Minto Road, Delhi – 110002
42. Sh. Anil Bharti, Superintending Engineer/Nodal Officer (Water Body), Delhi Jal Board, A-Bldg, Varunalaya, Jhandewalan, Delhi – 110005
43. Sh. Manoj Garg, Superintending Engineer, DC 2, CPWD, Nodal Officer, Water Bodies, CPWD, Vigyan Bhawan Circle, New Delhi - 110011
44. Superintending Engineer, Nodal Officer, Water Bodies, Delhi Urban Shelter Improvement Board (DUSIB), Office of the Executive Engineer, C-11, DUSIB, First Floor, Circle Office Building, Rana Pratap Bagh, Delhi-110007
45. Sh. Pawan Aggarwal, Executive Engineer (CD-12)/Nodal Officer-Water Bodies, DSIIIDC, DSIIIDC Site office, Auchandi road, Bawana, Delhi-110039
46. Executive Engineer-civil/Nodal Officer- Water Bodies, Jawahar Lal University (JNU), New Delhi – 110067
47. Sh. K.K. Tripathi, Executive Engineer (CD-II), Nodal Officer, Water Bodies, Indian Institute of Technology (IIT), Hauz Khas, New Delhi – 110016
48. Sh. Kulveer Singh, AGM (Civil), NTPC Ltd., Badarpur Thermal Power Station, Mathura Road, New Delhi -110003

Copy to:-

1. Divisional Commissioner-cum-Secretary (Rev.), Rev. Deptt., GNCTD, 5, Sham Nath Marg, Delhi-54
2. OSD to Chief Secretary, 5th Level, A-Wing, Delhi Secretariat, New Delhi-110002
3. PS to Pr. Secretary (E&F), Environment Deptt., GNCTD, 6th Level, C-wing, Delhi Secretariat, New Delhi-110002


10/10/2024

Member Secretary
Wetland Authority of Delhi

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI
"C" Wing, 6th Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002
Tele-Fax : 011-23392736, Email : ceodpssenv.delhi@nic.in
Website: <http://dpgs.delhi.govt.nic.in>

F.5(16)/WA/WB/DIRECTIONS/2023-24/3403-3400,

Dated : 20/10/2024

ORDER

Whereas it is necessary to expedite protection and restoration of Water Bodies in Delhi in a time bound manner and to support efficient conservation and management of wetlands in consonance with (Wetland [Conservation & Management] Rules, 2017).

Therefore, in exercise of powers under clause (n) of sub-rule (4) of Rule 5 of the Wetlands (Conservation & Management) Rules, 2017, the Wetland Authority of Delhi issues the following directions for compliance and necessary action by all concerned authorities :-

1. **Protection of water bodies under one's jurisdiction through the following actions:**

- (1) The following activities shall be prohibited within the wetlands, namely,
 - (i) conversion for non-wetland uses including encroachment of any kind;
 - (ii) setting up of any industry and expansion of existing industries;
 - (iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

- (iv) solid waste dumping;
- (v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
- (vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of Wetland Rules, 2017; and,
- (vii) poaching.

2. All concerned authorities shall ensure that:-

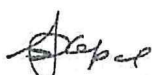
- (i) the above prohibited activities in water bodies are taken cognizance of, swiftly acted upon and removed, if needed through existing mechanisms of STF for encroachment removal constituted by the office of the Divisional Commissioner, Govt. of NCT of Delhi vide order no. F.36(35) Div.Comm/Pt.File/201/1038-1045 dated 26.03.2014, or the grievance committee constituted in Districts vide F.5(01)/WA/2019/519-531 dated 01.07.2021.
- (ii) Complete ground truthing and geo-tagging of water bodies which are listed but are yet to be ground truthed.
- (iii) Identify all remaining unlisted water bodies, ensure listing along with geo tagging and preparation of brief documents of all water bodies in the concerned jurisdiction as per the definition of Wetlands in Wetland Rules, 2017 with the master list of the Wetland Authority of Delhi, so that none of the water bodies in Delhi is left unlisted, unmapped and documented under the statutory framework.
- (iv) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands.
- (v) Consider the objections, if any, referred to by Wetland Authority of Delhi from the concerned and affected persons, during the process of notification of wetlands in the district by the Government of NCT of Delhi.

3. **Restoration and rejuvenation of water bodies in respective jurisdiction through the following actions:**

- i The concerned authorities shall also take measures to restore and rejuvenate all wetlands in the jurisdiction either departmentally or through work departments such as DJB, I&FC Department, PWD etc. and supervise their implementation in a time bound manner, in line with the management plan prepared on the basis of guidelines set by Wetland Authority of Delhi. The broad guidelines are as follows:
 - (a) Water body should be cleaned through bio-remediation measures, de-silting, aeration, removal of floating and other invasive aquatic plant-species or any other technology suiting local conditions.
 - (b) Shore-line of the water bodies should be properly fenced to protect them from encroachment. Inlet and outlet of the water body should be strengthened.
 - (c) Inflow of domestic/ industrial sewage into the water body should be arrested and only treated effluent adhering to standards prescribed by CPCB may be allowed into the water body.
 - (d) Catchment area treatment via afforestation, storm water drainage management, silt traps, etc. may be undertaken.
 - (e) Water front development around the water body may be taken up, keeping in view the eco-system based approach for the aquatic body, conforming to prevalent environmental legislation and maintaining social and cultural sanctity of the place, in consonance with Wetland Rules 2017.
 - (f) Creation of public spaces may be taken up to ensure public eye and vigilance to protect from encroachment or throwing garbage.
 - (g) Participation of private sector, community based organizations, philanthropic foundations may be encouraged in rejuvenation and maintenance of water bodies.
 - (h) Plantation plays a significant role in absorption of storm and rainwater for maintenance of ground water table, prevention of soil erosion and run-off and encourage growth of natural habitat for flora and fauna.

- (i) Undertake plantation near water bodies, public spaces, parks and on roadside to improve green cover and water cycle.
 - (j) Monitor quality of water in the selected body on regular basis at least eight times a year, communicate the quality data to Wetland Authority of Delhi and undertake appropriate action to improve wherever necessary.
 - ii The land owning agency or department shall prepare a management plan containing restoration actions in line with the catchment area and watershed principles and on the basis of the guidelines set by Wetland Authority of Delhi in consonance with Wetland Rules 2017.
 - iii After getting the management plan, duly approved by the Wetland Authority of Delhi, the land owning agency shall ensure that the work plan and estimates be prepared departmentally/internally or through work departments such as PWD, DJB, IFCD etc.
 - iv The budget for the implementation of the restoration project shall be planned through the departmental budget of the land owning department / agency. AMRUT guidelines also allow funding for rejuvenation of water bodies.
 - v Identify mechanisms for convergence of implementation of the management plan with the existing development plans and programmes.
4. **Submission of timelines:** The water body owning agency shall submit timelines on the following actions for water bodies in the district within 15 days:
- (i) Ground truthing and geo-tagging of 1023 water bodies in Annexure-I which are yet to be ground truthed (1367-344=1023)
 - (ii) Identification of unlisted water bodies and communication to Wetland Authority of Delhi along with geo coordinates.
 - (iii) Preparation of brief documents and management plan containing restoration actions by land owning agencies of all water bodies in one's jurisdiction.

- (iv) Preparation of estimates for restoration projects either departmentally or by work departments (PWD, DJB, IFCD etc.) after approval of management plan containing restoration actions by Wetland Authority of Delhi.
- (v) Restoration of water bodies either departmentally or through work departments.
5. **Submission of action taken reports:** Regular monthly reports shall be submitted by the water body owning agencies to the Wetland Authority of Delhi by 7th of every succeeding month clearly showing progress against declared timelines.
6. **Monitoring of projects through Delhi's e-samiksha Dashboard:** And whereas, the Planning Department of GNCTD shall add all the above-mentioned actionable points on Delhi's e-samiksha Dashboard for the purpose of monitoring, after the receipt of timelines. Wetland Authority of Delhi will help Planning Department in on-boarding the water bodies ground truthed so far against the respective land-owning departments, and as a continuous process, the remaining water bodies, when they are ground truthed.
7. **Responsibilities and Liabilities:** And whereas, to ensure clarity in ownership of work, clear responsibilities, complete adherence to deadlines and the accountability of officers directly dealing with it, the heads of the land owning departments would submit the names of Nodal officers within 15 days, who shall be personally responsible for ensuring completion of the all the above directions within the declared timelines, and any failure of such nodal officer to ensure execution of the projects / works / responsibilities within the timeline stipulated in the action plan will make such nodal officer liable for disciplinary as well as criminal proceedings for wilful disobedience of the orders passed by the Hon`ble Courts, and also for criminal disregard towards protection and conservation of water bodies as well as their failure to discharge their constitutional obligation to the citizens to provide clean environment by protecting the scarce sources of water.


(Shayam Sunder Kandpal)
(Member Secretary)
Wetland Authority of Delhi
Govt. of NCT of Delhi

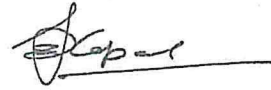
To,

1. Additional Chief Secretary (Revenue) cum Divisional Commissioner, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi-54.
2. Pr. Secretary (I&FC), GNCTD, 2nd Floor, 5/9, Under Hill Road, Delhi
3. Principal Secretary (PWD), Govt. of NCT of Delhi, 5th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
4. Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi
5. Principal Secretary, Department of Environment & Forest, GNCTD
6. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. SPM Civic Centre, Minto Road, Delhi
7. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi
8. Secretary, Department of Archaeology, GNCTD, (ACL), B' Block, II floor, Vikas Bhawan-2, Upper Bela Road, Civil Lines, Delhi-110054
9. Additional Principal Chief Conservator of Forests (APCCF), Vikas Bhawan, A-Block, 2nd Floor, I.P. Estate, New Delhi
10. Member Secretary, Wetland Authority of Delhi
11. Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi
12. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi
13. Director General, CPWD, Nirman Bhawan, New Delhi
14. Director General, Archaeological Survey of India, New Delhi
15. C.E.O, Delhi Wakf Board, GNCTD, Vikas Bhawan-II, A-Wing, 7th Floor, Upper Bela Road, Delhi
16. Chairman and Managing Director, NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi
17. Vice Chancellor, Jawahar Lal Nehru University, New Delhi
18. Director & Officiating Chairman, IIT, Hauz Khas, New Delhi

Copy to (For Information):

1. Pr. Secretary to Hon'ble Lt. Governor, Govt of NCT of Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Govt of NCT of Delhi.
3. Secretary to Deputy Hon'ble Chief Minister, Govt of NCT of Delhi.
4. Secretary to Hon'ble Minister (Environment & Forests), Govt of NCT of Delhi.
5. Secretaries to Hon'ble Ministers, Govt. of NCT of Delhi.

6. Secretary, Ministry of Jal Shakti, Govt. of India, Shram Shakti Bhawan, New Delhi-01.
7. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi.
8. Chairman, New Delhi Municipal Council, Palika Kendra, New Delhi-01.
9. Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi- 01.
10. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-32.
11. Pr. Secretary, Finance Department, Govt. of NCT of Delhi, 4th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
12. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-54.
13. Chief Executive Officer, Delhi Cantonment Board, Delhi Cantt, Delhi.



(Shayam Sunder Kandpal)
(Member Secretary)
Wetland Authority of Delhi
Govt. of NCT of Delhi